

F.No. 446/5/97- Cus. IV

Government of India

Ministry of Finance

Department of Revenue

Central Board of Excise & Customs, New Delhi

Subject : Fast Track Clearance for goods imported by eligible importers - modification in eligibility criteria - regarding.

I am directed to refer to Circular No. 63/97- Cus., dated the 21st November, 1997 as amended by circular No. 15/ 98- Cus., dated the 11th March, 1998 on the above subject. The Board has received several representation from various trade organisations regarding the eligibility criteria for the said scheme. These representations have been considered in Board and it has been decided to amend clause A (vii) in para 4 of the aforesaid circular (viz. 63 / 97) as follows:

"(vii), Manufacturer - importer of electronic goods having investment of Rs. 3 crores and above".
Consequently, manufacture - importers of electronic goods having an investment of Rs. 3 crores of more would now be eligible to avail of the captioned procedure.

Kindly acknowledge receipt of the circular.

Sd/-
(Vijay Kumar)
Under Secretary to the Government of India